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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

Original Application No. 135 of 1994

Date of decision: June 22, 1994

Trinath Das

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Applicant

Versus

Union of India & Others

...

Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *NO*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? *NO*

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

*Kan 22.6.94*  
(K. P. ACHARYA)  
VICE CHAIRMAN

22 JUN 94

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## Ver sus

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For the Applicant ... Mr. D.P. Dhalsamant, Advocate

For the Respondents ... Mr. Ashok Misra, Senior Standing Counsel (Central).

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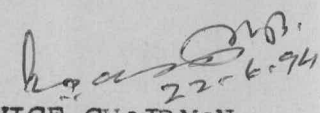
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paltry amount of pension. According to the Petitioner, his first son has parted company from the petitioner. Therefore, taking into consideration of these important aspects, we would request the Chief Postmaster General to take a sympathetic view over the petitioner and give a compassionate appointment to his second son namely Shri Sarat Kumar Das commensurate with his educational qualification .

2. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

  
MEMBER (ADMINISTRATIVE)

22 JUN 94

  
VICE-CHAIRMAN

Central Administrative Tribunal,  
Cuttack Bench/K:Mohanty/22nd June, 1994.